

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3559**  
**ANSWERED ON TUESDAY THE 12<sup>TH</sup> AUGUST, 2014**

**RECORD OF CSR ACTIVITIES UNDERTAKEN BY CORPORATE GROUPS**

**QUESTION**

3559. SHRI ANIL MADHAV DAVE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) Whether Government keeps record of Corporate Social Responsibility (CSR) related works carried out by various corporate groups;
- (b) whether companies provide any information related to the CSR activities carried out by them;
- (c) if so, the details thereof with name of organization providing fund, to whom fund is being given, purpose, fund allocated during last two financial years; and
- (d) whether Government intends to bring strict rules and regulations in distribution of funds under CSR related activities by corporate organizations to their blood relations, family friends, employees and other related firms?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF CORPORATE AFFAIRS

(SMT. NIRMALA SITHARAMAN)

(a) to (c): Under Rules relating to Corporate Social Responsibility (CSR), the Boards of companies required to implement CSR must include a detailed analysis of activities undertaken in prescribed pro forma indicating *inter- alia* item wise details of location, and amount allotted and spent on such activities. As the relevant provisions have come into force only recently and CSR Policies of companies are in the process of formulation, specific details would be available once Board reports are available after September, 2015.

(d): The issue of amending Rules relating to CSR with a view to plug any loophole can be examined only after some information about the actual implementation is available as indicated above.

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